GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 1380 TO BE ANSWERED ON 31.07.2025

OCCUPATIONAL HEALTH OF INDUSTRIAL LABOUR

1380. SHRI SANJAY KUMAR JHA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware that labour employed in the chemical industry may be exposed to hazardous substances posing serious occupational health risks;
- (b) whether Government recognizes Human Bio-Monitoring (HBM) as a scientific tool to detect chemical exposure in the human body;
- (c) whether HBM data can aid in effective public health interventions for industrial workers; and
- (d) the feasibility of introducing HBM assessment protocols for labourers in the chemical industry across the country?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): The Government has enacted the Factories Act, 1948 which provides for safety, health and welfare of workers working in the factories registered under the Act including Chemical Industries. There are elaborate provisions pertaining to the health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. The Factories Act, 1948 and rules framed thereunder are enforced by the respective State Governments through the Chief Inspectors of Factories (CIFs) / Directorates of Industrial Safety and Health (DISH) in their respective sphere. CIFs / DISHs are empowered to take legal action against the occupier and manager of the factory for violating the provisions of the Factories Act, 1948 and rules framed thereunder.

Provisions like regular medical check-up of workers in hazardous and dangerous operations, mandatory reporting of occupational diseases etc. are prescribed under the Act to protect workers health in the factories including chemical industries.
